

SECTION XVII

MATTER FOR :
COURT NO. :
ITEM NO. :

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO. 3 OF 2016

(Application for directions)

IN

CIVIL APPEAL NO. 2363 OF 2016

AND

INTERLOCUTORY APPLICATION NO. 6 OF 2016

(Application for directions)

IN

CIVIL APPEAL NO. 5650 OF 2005

AND

INTERLOCUTORY APPLICATION NO. 4 OF 2016

(Application for directions)

IN

CIVIL APPEAL NO. 5651 OF 2005

Eastern Coalfields Limited & etc. ... Appellant
VERSUS
State of Jharkhand & Ors etc. Respondents

OFFICE REPORT (IN DISPOSED OF MATTERS)

The matters above-mentioned were listed before the Hon'ble Court on 1st March, 2016, when the Court was inter alia pleased to pass the following order:-

"Civil Appeal No. 2363 of 2016

xxx

xxx

xxx

the appeal is allowed and the order passed by the writ court is set aside and the matter is remanded to the High Court to be disposed of in the light of the judgment rendered in Civil Appeal No. 5908 of 2004. The High Court is requested to dispose of the writ petition as expeditiously as possible, preferably within six months. There shall be no order as to costs.

The appeal is disposed of accordingly.

Civil Appeal Nos. 5651 and 5650 of 2005.

The appeals are disposed of in view of the order passed in the Civil Appeal No. 2363 of 2016. No order as to costs."

It is submitted that Mr. Anip Sachthey, Advocate has on 01.3.2016 filed applications for directions in these matters. The applications are registered as I.A. Nos. 3, 6 and 4 in Civil Appeal Nos. 2363/2016, 5650/2005 and 5651/20015 respectively. (Copy of applications are placed with main appeals paper books).

The applications in the matters above-mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 18TH DAY OF APRIL, 2016.

ASSISTANT REGISTRAR

Copy to: Mr. Anip Sachthey, Advocate
Mr. Krishnanad Pandey, Advocate
Mr. Gopal Prasad, Advocate

ASSISTANT REGISTRAR